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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 431 of 1990

DATE OF JUDGMENT: 9-3-1991

BETWEEN:

1. Mr. M.Rama Mohan Rao
2. Mr. P.Rama Koteswara Rao
3. Mr. B.Augustine
4. Mr. P.Chidambara Sastry
5. Mr. Sk. Gaffor Khan

.. Applicants

AND

1. The Chief Personnel Officer,  
South Central Railway,  
Secunderabad.
2. The Senior Divisional Personnel Officer,  
S.C.Railway,  
Vijayawada.
3. The Railway Board, represented  
by its Joint Director Establishment,  
Railway Board,  
New Delhi.
4. Mr. Ch.Venkaiah,  
Dy. Chief Controller,  
South Central Railway,  
Vijayawada.
5. Mr. P.V.Krishna Rao,  
Deputy Chief Controller,  
South Central Railway,  
Vijayawada.
6. Mr. D.Samba Murthy,  
Deputy Chief Controller,  
South Central Railway,  
Vijayawada.
7. Mr. G.V.Seshaiah,  
Deputy Chief Controller,  
South Central Railway,  
Vijayawada -  
Now working in the Central Control,  
Secunderabad.

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8. Mr. V.A.Rama Rao,  
 Deputy Chief Controller, S.C.Rly,  
 Vijayawada  
 Now working as Senior Instructor,  
 Zonal Training School,  
 South Central Railway,  
 Secunderabad.

Respondents

FOR APPLICANTS: Mr. J.M.Naidu, Advocate

FOR RESPONDENTS: Mr. N.R.Devaraj, SC for Rlys - For R1 to 3  
 Mr. R.V.Kameswaran, Advocate for R4 to R8.

## CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
 SHRI J.NARASIMHA MURTHY, MEMBER (JUDL.)

The petitioners herein filed this petition for a relief to call for the records relating to the proceedings No.B/P.535/VI/2 dated 30.4.1990 of the 2nd respondent, promoting the Respondents 4 to 6 on adhoc basis to the post of Chief Controllers in the Grade of Rs.2375-3500 (RSRP) which is based on his panel letter No.B/P.608/VI/5/Vol.VI dated 3.9.1981 and declare the same as illegal, arbitrary and violative of Articles 14 and 16 of the Constitution of India by quashing the same and consequently declare that the applicants are seniors to the Respondents 4 to 8 and



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and direct the Respondents 1 and 2 to promote the applicants on adhoc basis to the posts of Chief Controllers in the grade of Rs.2375-3500. The facts of the case are briefly as follows:-

The applicants were working as Assistant Station Masters in the grade of Rs.425-640. The 2nd respondent had invited applications for filling up the posts of Section Controllers in the scale of Rs.470-750 in Vijayawada Division of South Central Railway. The applicants submitted their applications and they were selected along with the Respondents 4 to 6 who belonged to the category of Guards-C in the pay scale of Rs.330-530 and a panel of selected candidates was published on 3.9.1981, showing the Respondents 4 to 8 who belonged to Guards-C category as seniors to the applicants. For filling up one post of Section Controller in the Central Control, Chief Operating Superintendent's office, Secunderabad, applications from volunteers were called for and one Shri B.H.Venkateshwarlu and the Respondent No.7 who belonged to Guards-C category, applied for the same. Shri B.H.Venkateshwarlu who claimed to be the senior most amongst the selected Section Controllers was transferred and posted to officiate as Section Controller, Central Control, Chief Operating Superintendent's Office, Secunderabad, against the existing vacancy vide order dated 9.11.1982, which was served on Shri B.H.Venkateshwarlu on 19.11.1982. Vide another order dated 26.11.1982 the 2nd respondent directed the Chief Controller, Vijayawada to relieve Shri B.H.Venkateshwarlu for taking up the new assignment. Thereafter, the 2nd respondent on the advise of the 1st respondent cancelled the order. It appears on the representation made

by the 7th respondent without giving any notice to Shri B.H. Venkateshwarlu, the 1st respondent passed the order dated 17.12.1982 posting the 7th respondent as Section Controller, Central Control, Secunderabad.

2. The applicants and 2 others have filed Writ Petition No.39/1983 before the High Court of Andhra Pradesh praying to direct the respondents No.1 and 2 herein to treat the applicants herein as seniors to the Respondents 3 to 10 therein, who came from the Guards-C category and to direct the Respondents 1 to 2 to implement the order dated 9.11.1982. The Writ Petition No.39/83 was transferred to this Tribunal and numbered as T.A.No.178/1983 and it was also disposed of with a direction to prepare a fresh seniority list of selected candidates listed in the letter dated 3.9.1981. The Tribunal further directed the 3rd respondent herein to issue specific instructions for fixing the interse seniority of the officials in the cadre of Section Controllers in the pay scale of Rs.470-750 recruited from four different sources as instructions contained in the Railway Board's Circular dated 15.5.1979 does not deal with the interse seniority of the persons selected to higher posts and it merely provides an equation for consideration of promotion of officials working in post vis-a-vis officials working in stationary posts.

3. The South Central Railway consists of 5 divisions viz., Hyderabad, Secunderabad, Guntakal, Hubli and Vijayawada Divisions. In the Guntakal Division of South Central Railway, persons in Guards-C category who were selected as Section Controllers were placed below the Assistant Station Masters' category

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vide letter dated 3.6.1981 issued by the Divisional Railway Manager (P)/GTD and a similar practice was also followed in the Secunderabad Division. In Hubli Division, 3 applicants filed O.A. Nos. 1181, 1182 and 1183 of 1988 ~~xx~~ before the Central Administrative Tribunal, Bangalore Bench, seeking relief to direct the Divisional Railway Manager to place them above the Guards-C category on the ground that they were seniors to Guards-C category, with due regard to the higher scales of pay allowed to the Assistant Station Masters over the Guards-C Category. The Tribunal allowed the O.As on the ground that the Assistant Station Masters were drawing higher scales of pay than those allowed to Guards-C category which is not in dispute and as is well known, higher scales of pay/allowed to the cadres higher in status only. The Tribunal had drawn an inference and declared that the Assistant Station Masters are seniors to the Guards-C category drawing lower scales of pay. The applicants state that the Judgment of the Central Administrative Tribunal, Bangalore Bench was implemented by the Respondents therein and the Respondents No. 2 in the O.A. before the Bangalore Bench is the Respondent No. 1 herein. It is not open to the 1st respondent to use different yard sticks in one Division and another yard stick in another Divisions.

4. The 2nd respondent promoted the respondents 4 to 6 on adhoc basis ~~xx~~ without revising the seniority list. Even an adhoc promotion creates a right and the Respondents 1 and 2 cannot exercise the power arbitrarily, illegally and whimsically depriving the rights of the seniors. The actions of the 2nd

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respondent in promoting the respondents 4 to 6 to the post of Chief Controllers in the Grade ~~xx~~ Rs. 2375-3500 on adhoc basis is illegal and arbitrary and violative of Articles 14 and 16 of the Constitution of India.

5. The 3rd respondent after receiving the Judgment in T.A.No.178/86 has issued the same instructions as contained in Board's letter dated 15.6.1979 which was declared by the Tribunal that the circular dated 15.6.1979 does not deal with the interse seniority. It appears that the 3rd respondent issued instructions to the General Manager, Secunderabad to prepare integrated seniority list in terms of the instructions of the Railway Board in the circular dated 15.6.1979 through which the Grades of running staff are treated as equal to the indicated higher grades given to the stationary staff. Even otherwise the issuance of circular dated 15.6.1979 is only prospective effect but not retrospective and the same will not apply in their case as they were working as Assistant Station Masters prior to 15.6.1979 in the scale of Rs.425-640. It is thus clear that the applicants were seniors to the Guards-C category. Even assuming for a moment, the circular ~~xxxx~~ will apply, the effect of it is only from 15.6.1979 as the circular does not intend stating specifically that the same will be applied retrospectively. Hence, the applicants filed this application for the above said reliefs.

6. The 2nd respondent filed a counter affidavit with the following contentions:-

The respondents 5 and 6 who were working as Deputy Section Controllers in the pay scale of Rs.2000-3200 were



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promoted as Chief Controllers in the pay scale of Rs.2375-3500 purely on adhoc basis on the basis of local seniority till regular incumbents are posted by the Headquarters Office, Secunderabad. They were promoted with the conditions that the adhoc promotions do not confer on them ~~any~~ any prescriptive right for continuance, seniority or confirmation in the grade vide Office Order No.T/78/90 dated 30.4.1990. - The posts of Chief Controllers are controlled by the Headquarters and the selections are to be made on zonal basis. The above adhoc promotions were approved by the Head Office, Secunderabad. Orders for The/ promotions as Chief Traffic Controllers purely on adhoc basis were issued in favour of the 25 Deputy Section Controllers in the pay scale of Rs.2000-3200 working in the South Central Railway zone including the respondents 4 to 7 subject to the conditions that the promotions were made pending selection and the promotees will not have any right for continuance in the promoted grade.

7. Since Shri M.Ramamohana Rao, and 4 other applicants are not senior enough to be considered for adhoc promotions as Chief Traffic Controllers in the pay scale of Rs.2375-3500, they were not considered for promotion. The service particulars of the above applicants and the respondents 4 to 8 are as follows:-

S1. BT No. No.	Name S/Shri	Designa- tion	Scale Grade	Date of Birth	Date of initial appoint- ment	Date of entry into the present grade
1. 4631	Ch.Venkaiah	Gd.'C'	330-530	1.7.1943	1.2.1966	28.6.1968
2. 4739	P.V.Krishnarao	"	330-530	15.12.1937	19.2.1964	6.9.1969
3. 1021	D.Sambamurthy	"	330-530	24.12.1942	11.9.1963	1.2.1972
4. 890	G.V.Seshaiah	"	330-530	31.5.1946	2.6.1966	18.11.1973
5. --	V.A.Rama Rao	"	330-530	1.7.1937	28.11.1958	6.12.1971
						9.11.1974

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6.	731	M.Ramamohana Rao	ASM	425-640	10.8.1937	16.6.1961	1.9.1976
7.	789	P.Ramakoteswararao	"	"	26.10.1942	12.12.1962	27.7.1977
8.	814	B.Augustine	AYM	"	12.5.1940	17.12.1962	1.4.1979
9.	861	Sk.Gaffoor Khan	ASM	"	1.7.1941	1.4.1963	1.1.1979
10.	875	P.Chidambarasastray	CASM	"	22.5.1941	17.6.1963	18.8.1979

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8. Volunteers were called for to fill up the vacancies of Section Controllers in the pay scale of Rs.455-750 from the categories of Gd.'A', 'B' and 'C' Station Masters/ Assistant Station Masters and Yard Masters/Assistant Yard Masters vide Office letter dated 19.8.1980. The applicants 1, 2, 4 and 5 while working as Assistant Station Masters in the pay scale of Rs.425-640 and the applicant No.3 while working as Assistant Yard Master in the pay scale of Rs.425-640 had applied for the post of Section Controller in the pay scale of Rs.455-750. The applicants along with 60 employees of different categories were called for the written test and viva-voce and 23 employees including the applicants selected and and the respondents 4 to 8 herein were placed in the panel published vide Memo dated 3.9.1981.

9. In terms of the Railway Board's letter No.E(NG)1-78/ PMI/305 dated 15.6.1979, the seniority of the staff belonging to different categories selected to the post of Section Controllers was fixed. The Railway Board in the above letter have equated the grades of running staff to that of the stationery categories after adding 30% of pay in lieu of running allowance for promotions/selections as detailed below:-

Category	Actual scale	Scale of stationery category to be treated as equivalent after adding 30%
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Guard 'A' Special Rs.425-640(RS)

Rs.550-750 (RS)

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Guard 'A'	Rs. 425-600 (RS)	Rs. 550-750 (RS)
Guard 'B'	Rs. 330-560 (RS)	Rs. 455-700 (RS)
Guard 'C'	Rs. 330-530 (RS)	Rs. 425-640 (RS)

10. Shri B.H.Venkateswarlu, while working as Section Controller/BZA in the pay scale of Rs.470-750 was issued orders of transfer to Central Control, COPS/O/SC as SCOR on his present pay and scale vide CPO/SC letter dated 9.11.82. In supercession of CPO/SC office order dated 9.11.1982, Shri G.Venkata Seshaiah, SCOR/BZA in the pay scale of Rs.470-750 (7th respondent) was transferred on his present pay and scale and posted as SCOR/Central Control/COPS's Office/SC based on panel position published on 3.9.1981.

11. The applicants and three other Section Controllers of this Division have filed a writ petition No.39/83 before the High Court of Andhra Pradesh and the same was transferred to this Tribunal and numbered as T.A.No.178/1986. While disposing of the T.A.No.178/1986, the Tribunal directed the Railway Board to issue specific instructions for fixing inter-se seniority of officials in the cadre of Section Controllers in the pay scale of Rs.470-750 recruited from four different sources as provided in the rules. The Tribunal also directed the respondents to prepare a fresh seniority list of the selected candidates listed in the letter dated 3.9.1981 within a period of 2 months from the date of receipt of the Judgment. Based on the directions given to the Railway Board by the Tribunal, the Railway Board issued clarificatory orders dated 19.5.1989 regarding fixation of interse seniority of Section Controllers selected from running and non-running categories stating that the integrated seniority list is to be prepared in terms of the instructions contained in Board's letter dated 15.6.1979. As the grades of running staff are treated as equal to the indicated

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higher grades given to the stationary staff, by adding the pay element of running allowances, in terms of Board's letter dated 15.6.1979, the running staff will get the benefit of this equivalence for the purpose of preparation of integrated seniority list also. Thus, non-fortuitous service rendered by a Guard 'C' (as running staff) in scale Rs.330-530 will be treated as equivalent to non-fortuitous service rendered in scale Rs.425-640 by an Assistant Station Master (as stationary staff). In other words, Guard 'C' in scale Rs.330-530 treated as equivalent to Rs.425-640 and the Assistant Station Master in scale Rs.425-640 will be assigned positions in the integrated seniority list on the basis of length of non-fortuitous service in their respective grades, viz., Rs.330-530 as Guard 'C' and Rs.425-640 as Assistant Station Master. The position thus assigned will ~~be~~ determine their relative seniority on being selected to the post of Section Controller and promoted to that post.

12. With regard to fixing the inter-se seniority of the officials in the Cadre of Section Controllers recruited from four different categories, it is stated that further action will be taken on receipt of the guidelines from the Railway Board. It is stated that the applicants are not the applicants in O.A.Nos.1181, 1182 and 1183 of 1988 filed by the Section Controllers of the Hubli Division before the Central Administrative Tribunal, Bangalore Bench. Hence, the Judgment given by the Central Administrative Tribunal, Bangalore Bench is not applicable to these applicants. The seniority award given by the Central Administrative Tribunal, Bangalore Bench is against the clarification issued by the Railway Board. While publishing the <sup>revised</sup> seniority list pursuant

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to the Judgment of the Bangalore Bench, the Divisional Railway Manager (P), Hubli reserved the right to file SLP and an SLP has been filed before the Supreme Court and the same is yet to be passed for arbitration.

13. The respondents 4 to 6 were promoted as Chief Traffic Controllers purely on adhoc basis only on receipt of the clarificatory orders from the Railway Board vide their letter dated 19.5.1989. As such the action taken is in order as the Respondents 4 to 6 are seniors to the applicants. Based on the seniority in the cadre of SCORs/ Deputy CHCs, the Respondent No.7 has been promoted purely on adhoc basis as Chief Traffic Controller and the Respondent No.8 has not been promoted so far to the grade of Chief Traffic Controller. The applicants are juniors in the seniority to the respondents Nos. 7 and 8. For the above reasons, the respondents/Department state that the applicants have not made out a case in support of the reliefs claimed in the application and the application is liable to be dismissed.

The learned counsel for the petitioner Shri J.M. Naidu, Standing Counsel for Railways, Shri N. R. Deva Raj., and Sri R.V. Kameswaran, advocate for respondents 4 to 8 have argued the matter.



It is contended that the applicants herein were working as A.S.Ms of Gr.425-640/-. The Railway Department called for the applications for filling up the posts of Section Controllers in Gr.470-750/- in Vijayawada Division, South Central Railway. The applicants submitted their applications for selections and the respondents 4 to 6 belonging to Guard 'C' (in Scale Rs.330-530/-) have also applied for the same and the Department held tests for the following categories:

Guards Gr.A Spl.	Guards Gr.A	Guards Gr. B	Guards Gr.C
Rs.425 - 640/-	Rs.425-600/-	Rs.330-560/-	Rs.330-530/-

and Assistant Station Masters in Grade Rs.425-640.

A panel of selected candidates was published on 3.9.1981 showing the respondents No.4 to 8 who belong to 'C' category as Seniors to the applicants. While so the applicants and two others filed W.P.39/83 before the High Court of Andhra Pradesh praying for direction to the respondent No.1 and 2 herein to treat the applicants herein as Seniors to the respondents No.4 to 10. The W.P.39/83 was transferred to this Tribunal numbered as T.A.178/83 and it was also disposed of with a direction prepare a fresh seniority list of selected candidates listed in the letter dt.3.9.1981. The Tribunal further directed the 3rd respondent herein to issue specific instructions for fixing inter-se-seniority of officials in the cadre of Section Controller in the scale of Rs.470-750/- recruited from four different sources as instructions contained in the Railway Board's circular dt.15.5.79 does not deal with the interse seniority of the persons selected to higher posts and it merely provides an equation for consideration of promotion of officials working the post vis-a-vis officials working stationary posts.

The South Central Railway consists of 5 Divisions., viz., 1) Hyderabad, 2) Secunderabad, 3) Guntakal, 4) Hubli and 5) Vijayawada. In the Guntakal Division of S.C.R., the persons in Guard 'C' category who are selected as Senior Controllers were placed below the A.S.M. category., Vide letter dt.3.6.1981 issued by the Divisional Railway Manager and a similar practice was also followed in the Secunderabad Division. In Hubli Division 3 applicants filed O.As in the Central Admn. Tribunal, Bangalore Bench seeking relief to direct the D.R.M., to place A.S.Ms who are the petitioners therein above the Guard 'C' category on the ground that they were seniors to Guard 'C' category with due regard to their higher scales of pay allowed to A.S.Ms over Guard 'C' category. The Tribunal allowed the O.As on the ground that the A.S.M., were drawing higher scales of pay than those allowed to Guards-C category, which is not in dispute and as is well-known, higher scales of pay allowed to the cadres higher in status only, and the Tribunal had drawn an inference and declared that the A.S.Ms are seniors to Guard 'C' category drawing lower scales of pay. The applicants state that the judgement of the C.A.T., Bangalore Bench was implemented by respondents therein and respondent No.2 in the O.A. before the Bangalore Bench is the respondent No.4 in the present O.A. It is not open to the first respondent to use different yardsticks in one Division and another yardstick in another division. The second respondent promoted the respondents No.4 to 6 without revising the seniority list on ad hoc basis and according to the petitioners even ad hoc promotions create a right and the respondent No.1 and 2 cannot exercise the powers arbitrarily and illegally depriving the rights of the seniors. The

(Contd....)

action of the respondent No.2 in promoting the respondents 4 to 6 to the post of Chief Controllers in the Grade of Rs.2375-3500/- on ad hoc basis is illegal and arbitrary, and violative of Art.14 & 16 of Constitution of India.

Basing on the directions given in T.A.No.178/86 to prepare the seniority list of selected candidates the Railway Board adopted a policy to increase the salaries of the Guards by 30% of their salaries and added to their original scales. On account of adding that 30% emoluments to their scales the Guard 'C' grade were equated along with A.S.Ms in scale 425-640 and made them equals for the purpose of preparing seniority list. According to the Bangalore Bench such practice is not relished and declared that the Railway A.S.Ms were originally drawing Rs.425-640/- and they are higher in cadre than the Guards 'C' grade, and had equated the cadre. The adding of 30% is not proper, and the original seniority of the A.S.Ms should be protected. Accordingly, they gave their decision. While arguing the case Mr. Kameswaran appearing for the Respondents 2 to 8 states that Rule 320 C of the Railway Establishment Manual which reads as follows:

"In respect of non-selection posts in the panel of promotion for staff in various categories combined seniority list of employees passing the suitability test should be based on the length of service in comparable grades without however disturbing the inter-se-seniority of staff belonging to same category."

In this case for the purpose of fixing the seniority, the Railway Board adopted a method of increasing the pay scales of the Railway guards by 30% of their amounts drawn just to equate them with the A.S.Ms. That 30% is said as "Running Allowance" given to the Guard 'C' category. That stand was taken by the Railway Board by an order dt.19.5.'89. If the ~~persons working in equal cadres in various Depts., are taken to fill up the posts of~~ the Section Controllers, they can take

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their original seniority into consideration for fixing their seniority in the cadre of Section Controllers. But there is a disparity in scales between Assistant Station Masters and Guards 'C'. Guards 'C' category is lower in grade to the Assistant Station Masters. The Guards 'B' scale is Rs.330-560 and the Guard 'C' scale is Rs.330-530 whereas the pay scale of Assistant Station Masters is Rs.425-640. In order to make them equals, the Department added 30% of their salary to their original scale. If the equivalent grade officers were taken for recruitment to the Section Controllers, they can take their original seniority to prepare the seniority list. But they have taken the lesser grade employees to mix with the higher grade employees like Assistant Station Masters in selecting the Section Controllers. The seniority of the upper grade employees must be protected. But in this case, they have not chosen all equivalent grade people for the selection of Section Controllers. No doubt the Department chosen to add 30% of the scales towards Running Allowance to the respondents, but that benefit should not be taken retrospectively and it is only prospective. The practice by adding 30% of the scales to the junior grade people to equate with the higher grade employees is not found in the Railway Manual. Moreover, this practice is adopted basing on the Railway Board's letter ~~dated~~ of 1989. At the most, it should have the prospective effect but not retrospective. We find that within the criteria, for fixing seniority between Guards promoted as Section Controllers and Assistant Station Masters promoted as Section Controllers are differently treated in different divisions. After the receipt of the Judgment of the Bangalore Bench, in the Hubli Division the ASMs promoted as Section Controllers are treated as seniors

to the Guards promoted as Section Controllers. Basing on the Judgment of the Bangalore Bench, this Tribunal adopted the same Judgment in O.A.No.421 of 1990. We do not see any reason to defer with the Judgment of the Bangalore Bench. Applying the Judgment of the Bangalore Bench in O.A.Nos 1181/89 to 1183/89, we direct the respondents to follow the same principle that was ordered to be followed. So, we direct the respondents to revise the seniority list of Section Controllers accordingly and declare that the applicants are seniors to the respondents 4 to 8 and promote the applicants on adhoc basis to the posts of Chief Controllers in Grade Rs.2375-3500 from the date their juniors were promoted to that post. The respondents are directed to implement the order within a period of three months from the date of receipt of this order and the applicants are entitled to all consequential benefits viz., differential amount of pay during the period. The application is accordingly disposed of. There is no order as to costs.

*MS*  
(J.NARASIMHA MURTHY)  
Member(Judl.)

*R.Balasubramanian*  
(R.BALASUBRAMANIAN)  
Member(Admn.)

*April*  
Dated: 9/4/1991 Deputy Registrar(J)

To

1. The Chief Personnel Officer, S.C.Rly, Secunderabad.
2. The Senior Divisional Personnel Officer, S.C.Rly. vijayawada.
3. The Joint Director, Establishment, Railway Board, New Delhi.
4. One copy to Mr.J.M.Naidu, Advocate  
18-11, Kamalanagar, Near Dilsukhnagar, Hyderabad.
- One copy to Mr. N.R.Devraj, SC for Rlys, CAT.Hyd. for R.1 to 3
- One copy to Mr.R.v.Kameswaran, Advocate for R.4 to R8.
- IIIrd Floor, Unity House, Abids, Hyderabad.
- One copy to Hon'ble Mr.J.Narasimha Murty, Member(J)CAT.Hyd.
- copy.

Parole

R.V.P.

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TYPED BY

COMPARED BY

HECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDRADEADD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.  
AND

THE HON'BLE MR. D. SURYA RAO: M(J)  
AND

THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)  
AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 9-4-1991.

~~ORDER~~ / JUDGMENT.

M.A./R.A./C.I. No.

in

T.A. No.

W.P. No.

O.A. No. 43190

Admitted and Interim directions  
issued.

Allowed.

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

